

ONATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

225. C.P. (IB)/1107(MB)2022

IN THE MATTER OF

Indian Bank ... Petitioner

VS

Dhondiram Chavan ... Respondent

U/s 95(1) of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 11.07.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner:

For the Respondent: Adv. Surekha Yadav (PH)

ORDER

Learned counsel for the Respondent submits that they have already filed the response to the Report of the RP. Neither the RP report is on record nor the reply filed is traceable. The counsel is directed to supply a fresh copy of the report/response. Adjourned to **30.08.2024**.

SD/-
MADHU SINHA
Member(Technical)
/Anmol/

SD/-
REETA KOHLI
Member(Judicial)